

Shri Jaipal Singh: Because, your language is this:

"If some person writes to me and says it is 'Secret', without consulting him I do not want to place it on the Table of the House".

I want to know whether consultation either way, from either direction, has taken place since then.

Mr. Speaker: After the event is over, even if he asks me to place it on the Table of the House, I am not going to re-open the proceedings and place it on the Table. Of course, one of the points that I urged then was: he has marked it "Secret", how can I do so? Now, on further consideration, I feel that even if he asks me to lay it on the Table, it is my discretion to do so or not to do so. If I do so, there will be endless letters. Already, I am receiving a number of letters everyday. There is a practice. There is a procedure, for this. Hon. Members are aware that petitions can be presented to the House by any member and petitions can be sent to the Secretary. Otherwise, this kind of communication I am not bound to place on the Table of the House. Now, papers to be laid on the Table.

12.03 hrs.

Re. MOTION FOR ADJOURNMENT

Shri Hem Barua (Gauhati): May I make a submission about my adjournment motion? It has been stated that it is not a matter for adjournment motion.

Mr. Speaker: Order, order. I have repeatedly told the hon. Member that if he is not satisfied with what I have said, I will waive the question of time, but I should be satisfied about its urgency. I am entitled to come to a conclusion not withstanding his representation. But he is also entitled to make a representation, I have not shut him out. Therefore, he can write to me or see me.

Shri Hem Barua: I will make my representation here.

Mr. Speaker: I am not going to allow it. In that case, there is no meaning in disallowing an adjournment motion here. Therefore, if he has anything more to say, let him say that to me. Let him not disturb the proceedings like this. Now, papers to be laid on the Table.

12-04 hrs.

RE: ALLEGED BREACH OF
PRIVILEGE

Shri Rajendra Singh (Chapra): On a point of order. When there is any departure from a well-laid policy, it is for the Government to take this House into confidence. The Prime Minister made a statement in the press conference which was a departure from the laid-down policy. So, the privilege of the House and the dignity of the House have been impaired.

Mr. Speaker: The hon. Member says that the privilege of the House has been broken. There are rules in the Rules of Procedure as to how a motion of privilege can be raised. First of all, he must bring it to my notice by a motion. If I agree, I will bring it up to the House. This procedure can easily be adopted. There is no hurry. He can write to me even today.

12-05 hrs.

PAPERS LAID ON THE TABLE
ANNUAL REPORT OF NATIONAL NEWS-
PRINT AND PAPER MILLS LIMITED

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of each of the following papers:—

- (1) Annual Report of the National Newsprint and Paper Mills Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-